

NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH

NEW DELHI

Company Appeal (AT) No. 38 of 2021

In the matter of:

Pr. Commissioner of Income Tax (Central) -3 Appellant

Vs.

Bhavyam Fabtrading Ltd. & Ors. Respondents

Present

For Appellant: Mr. Udit Sharma, Advocate

For Respondent: Mr. Abhishek Nahta, Mr. Parv Bansal, Advocates

ORDER

(Virtual Mode)

31.03.2021: Mr. Udit Sharma, Proxy Counsel submits that Ms. Vibhooti Malhotra, arguing counsel is not available today due to some personal difficulty, therefore, the case may be adjourned.

Considered the submission, the case is adjourned.

Let the matter be fixed 'For Admission (Fresh Cases)' on **27th April, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Kam.